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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

ON THE 20th OF MAY, 2024

CRIMINAL APPEAL No. 901 of 2005

BETWEEN:-

**MANABAI W/O JAGANNATH, AGED ABOUT 40 YEARS,
OCCUPATION: AGRICULTURE GRAM AVARA DIST.
MANDSAUR (MADHYA PRADESH)**

.....APPELLANT

**(BY SHRI AMAN YADAV, ADVOCATE ON BEHALF OF SHRI A.K.
SARASWAT- ADVOCATE)**

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION GAROTH DIST.
MANDSAUR (MADHYA PRADESH)**

.....RESPONDENT

(BY SHRI BHUWAN DESHMUKH- G.A.)

This appeal coming on for admission this day, the court passed the following:

ORDER

1. Counsel for the appellant seeks to withdraw this appeal on the ground that the appellant has already preferred a separate Cr.A. No.796/2005 and the present appeal was erroneously filed by the other Advocate.

2. In view of the same, prayer appears reasonable.

3. Accordingly, Cr.A. No.901/2005 is hereby, dismissed as having rendered infructuous on account of an earlier appeal filed by the appellant, i.e. Cr.A. No.796/2005.

Bahar

